

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 1192 –JK (LD) of 2026
DATED:- 30 - 01 - 2026

Sanction is hereby accorded to the appointment of Officer's of Forest Department as Officer Incharge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition,if any, pending before Hon'ble Supreme Court of India / Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Commissioner Secretary to Government

Dated:- 30- 01- 2026

No:-LAW-OIC/01/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Commissioner Secretary to Government, Forest Department.
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No.- 1192- JK(LD) of 2026 dated 30.01.2026

S. No.	Title of the Case	OIC
1	WP(C) No. 1985/2025 titled M/s Jammu Indore Roadways, SIDCO Complex, Bari Brahmana Samba Vs Union Territory of Jammu and Kashmir and others	Mr. Ankit Sinha, IFS DFO, Kathua
2	WP(C) NO. 745/2025 titled Ghulam Nabi Sheikh & others Vs Union Territory of Jammu and Kashmir and others.	Sh Tawheed Ahmad Deva, Wildlife Warden, Srinagar,
3	CM No: 3024/2025 in LPAOW N.9900007/1999 titled R.B. Jodhamal and Co. Ltd. & others Vs Union Territory of Jammu and Kashmir and others	Mr. Vishal Choudhary (SFS) DFO Marwah,

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